

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No. 2861 of 2020**

Sandip Kumar @ Nepali Kumar Dangi **Petitioner**

Versus

The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner :Mr. Mohammad Asghar, Advocate
For the State :Mr. P. K. Verma, A.P.P

02/Dated: 09.09.2020

1. Office to delete the name of Ms. Srabani Sanyal and mention the name of Mr. P. K. Verma as the counsel for the State in the cause list.
2. Learned counsel for the petitioner submits that he shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court resumes.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after two weeks.

(AMITAV K. GUPTA, J.)

Rohit/-